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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 431/2002

This the 2nd day of September, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Smt. Bala Devi  
W/o Late Shri Shrinivas  
R/o Village & P.O. Bijwasan  
New Delhi-110 061.
2. Sandeep Rana  
S/o Late Shri Shrinivas  
R/o Village and P.O. Bijwasan  
New Delhi-110061.

... Applicant

(By Advocate: Sh. L.C. Rajput)

Versus

1. The Commissioner of Police (Delhi)  
Police Headquarters,  
I.P. Estate,  
New Delhi.
2. The Dy. Commissioner of Police,  
HQrs. (Estt.),  
Delhi.

... Respondents

(By Advocate: Sh. Ram Kawar)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

This OA has been filed by petitioners Smt. Bala Devi and Sandeep Rana against the respondents seeking appointment of Sandeep Rana, Applicant No.2 on compassionate grounds. Facts as alleged in brief are that father of applicant No.2 was working with Delhi Police who died while in harness on 13.1.1988. Immediately thereafter the wife of the deceased, i.e. applicant No.1 approached the DCP for granting her appointment for the post and submitted her application. But she could not be appointed because she was not found physically fit to be appointed in Delhi Police. However, applicant No.2 at that time was minor and he too could not be given appointment on compassionate grounds. Now on attaining the age of majority, applicant No.2 approached the

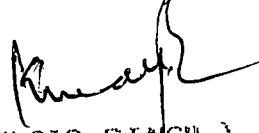


Commissioner of Police for grant of appointment on compassionate grounds. The respondents thereafter also got conducted physical measurements of the applicant and find out that applicant No.2 is fit in job or not. Meaning thereby that respondents had entertained the application of applicant No.2 for consideration for appointment on compassionate grounds. But ultimately vide impugned order dated 6.11.2001 the case of the applicant was rejected and the reason assigned in the order is that the respondents had taken into account the financial condition of the family of the deceased, liabilities and all other relevant factors such as the size of the family, age of the deceased to the time of death, ages of the children and the essential needs of the family as well as the instructions of Govt. of India on the subject and then recorded that after due consideration the candidature of the applicant has been rejected.

2. From the perusal of the impugned order dated 6.11.2001 I find that this has been issued in a most cursory manner without giving any specific reason as to what factors were there in the way of applicant for being given job on compassionate grounds. The order has been termed in such a general language that one cannot make out as to what is the specific reason for rejection. The request of the applicant for grant of appointment on compassionate grounds. It appears that respondents simply rejected the representation and used certain words picking up speaking from the rules but without specifying the facts which prevented them to grant the job on compassionate grounds to the applicant No.2.

A handwritten signature in black ink, appearing to read 'J. M.' or a similar initials.

3. In these circumstances, I direct the respondents to reconsider the case of the applicant within a period of 3 months from the date of receipt of a copy of this order and give a specific reason, if the applicant cannot be offered any job. OA is disposed of accordingly.

  
( KULDIP SINGH )

Member (J)

'sd'